

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

A. B. A. No. 2956 of 2020

1. Arif Ansari @ Md. Awesh Ansari  
2. Golden Ansari @ Md. Ekramul Ansari  
3. Sohaib Ansari @ Md. Sohaib Akhtar  
4. Nasim Mian @ Md. Nasim Ansari ..... Petitioners

Versus

The State of Jharkhand ..... Opposite Party

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**CORAM**

**HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the Petitioners: Mr. Deepak Kumar  
For the State: Mr. Shekhar Sinha, A.P.P

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02/09.09.2020 At the request of learned counsel for the petitioners, the defects pointed out by the office are ignored.

Heard learned counsel for the parties.

The petitioners apprehending their arrest in connection with the case registered under Sections 147/148/149/323/337/338/295(A)/307/504/506 IPC have prayed for grant of anticipatory bail.

Learned counsel for the petitioners submits that the petitioners have been falsely implicated in this case and have not committed any offence as alleged in the F.I.R. It is alleged that the accused persons including the petitioners were the members of unlawful assembly and they pelted stones as well as caused injury to the persons of other community. It is further submitted that similarly situated sixteen co-accused persons have already been granted anticipatory bail by a coordinate Bench of this Court vide order dated 03.02.2020 passed in A.B.A. No. 308/2020. Hence, the petitioners may be given the privilege of anticipatory bail.

Learned A.P.P opposes the petitioners' prayer for anticipatory bail.

Considering the aforesaid facts and circumstances of the case, I am inclined to enlarge the petitioners on anticipatory bail. Accordingly, the above named four petitioners are directed to surrender before the concerned Court below within a period of four weeks. If they surrender before the Court below within the aforesaid period, they shall be released on bail on furnishing bail-bond of Rs.20,000/- (twenty thousand only) each with two sureties of the

like amount each to the satisfaction of the Chief Judicial Magistrate, Koderma in connection with Koderma P.S. Case No. 155/2019, subject to the condition that the petitioners shall jointly deposit a demand draft of Rs.20,000/- as ad interim victim compensation without prejudice to their defence in this case drawn in favour of the informant and further condition that they will co-operate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and furnish their mobile numbers and photocopy of the Aadhar Cards with an undertaking that they will not change their mobile numbers during the pendency of the case and further conditions as laid down under Section 438(2) Cr.P.C.

In case the petitioners deposit the said demand draft, the Court below is directed to issue notice to the informant and on his proper identification, the Court below shall hand over the same to him forthwith.

Satish/-

(RAJESH SHANKAR, J)